

(A)  
FORM NO - 4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Application No. OA 43 of 1999 2000

Applicant (s)..... Narayan Mallik..... Respondent (s)..... 001.....

Advocate for Applicant (s)..... M/s. J. Dash..... Advocate for Respondent (s).....

K. Das

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O/B.D. for Rs.50/- filed For Registration please.</p> <p><i>DRB</i> 27.1.00</p> <p><i>Prasenjeet Sengupta</i> 27.1.2000</p> <p><i>For Admn. fl.</i></p> <p><i>DRB</i> 28.1.00</p> <p><i>Bench.</i></p>	<p><b>REGISTER</b></p> <p><i>Respondent by Registrar</i></p> <p><u>ORDER NO. 1, DATED 31.1.2000.</u></p> <p>Heard Mr. Das, learned counsel for the applicant who submits that he <sup>only</sup> presses for early disposal of the representation addressed to Res. No. 2 i.e. Chief General Manager, Telecommunications, Orissa under Annexure-10 and does not like to press the other reliefs mentioned in the application at this stage. Applicant files this application as legal heir of late Ananda Ch. Mallik who died on 23.10.1981 while serving in the Respondents Department at Berhampur, for realising the <del>representent</del> dues and also praying for his appointment under rehabilitation assistance scheme. Since representation under Annexure-10 as stated by him is pending, I direct Respondent No. 2 to dispose of the representation dated 12.2.99 (Annexure-10) if pending with him within a period of 30 days from the date of receipt of a copy of this order through a speaking order under intimation to the applicant.</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Free copy of  
the order dt. 31-1-2000  
given to both  
counsel.

Fath  
1012

~~Reported  
8-1-2000  
S/O~~

Free copy of  
order dt. 31-1-2000  
with O.A. copies  
sent to all regds.  
by a/cd-p&t.

Fath  
1012

~~Reported  
10-2-2000  
S/O~~

O.A. is accordingly disposed of.

I have heard Mr.U.B.Mohapatra, learned  
Additional Standing Counsel for the Department.

Copies of these orders be given to  
learned counsel for both sides.

C. S.  
Member(Judicial)